The Bengal District Act, 1864

Act 4 of 1864

Keyword(s):
Alter the Unit, Existing Zilas
Bengal Act IV of 1864
(The Bengal Districts Act, 1864.)

Short title given . . . . . . Act I of 1903.

Adapted

(b) The Adaptation of Laws Order, 1950.

[20th April, 1864.]

An Act to amend Act XXI of 1836.

WHEREAS it is expedient to amend Act XXI of 1836,

It is enacted as follows:—

It shall be lawful for the Lieutenant-Governor from time to time to alter the limits of existing zilas in any part of the [States] to which this Act extends.

1 Short Title.—This short title was given by the Amending Act, 1903 (1 of 1903).
2 Local Extent.—This Act applies to the whole of the former Province of Bengal—See the enacting clause.
3 The Bengal Districts Act, 1836.
4 The words "of Bengal" were omitted by para. 3(1) and the Schedule of the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948.
5 Substituted for the word "Provinces" by para. 4(1) of the Adaptation of Laws Order, 1950.
6 Substituted for the words "subject to the control of the said Provincial Government" by para. 3(1) and the Schedule of the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948.